

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6496

ANSWERED ON:07.05.2013

NHRC REPORT ON MISSING KIDNAPPED CHILDREN

Bhagat Shri Sudarshan;Das Shri Ram Sundar;Karwariya Shri Kapil Muni;Thakor Shri Jagdish

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of missing/ kidnapped children along with the number of such children tracked and handed over to their family through the Crime and Criminal Tracking Network and Systems separately during each of the last three years and the current year, State-wise;

(b) whether the Government has received any report from the National Human Rights Commission (NHRC) regarding rise in the number of missing/ kidnapped children in the country; and

(c) if so, the details thereof and the reaction of the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a): The CCTNS project has not been fully implemented yet. Currently the functionality regarding missing children is not available through CCTNS.

(b) to (c): National Human Rights Commission (NHRC) had constituted a Committee on 12th February 2007 to examine the issue of missing children in depth from the point of view of evolving practical guidelines that would facilitate tracing and restoring missing children back to their families or to agencies/support systems where they could be taken care of and protected.

A copy of the recommendations of the Committee was sent to Central Government as well as State Government/Union Territories Administration for action.

As per seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.

Ministry of Home Affairs has issued a detailed advisory on missing children-measures needed to 'Prevent Trafficking' and 'Trace the Children' – regarding dated 31st January, 2012. In it States / UTs were also advised on various measures needed to prevent trafficking and trace the children. These includes computerization of records, DNA profiling, involvement of NGOs and other organizations, community awareness programmes etc. to facilitate the tracing of missing children. Ministry of Home Affairs has issued an Advisory dated 30th April, 2012 to provide guidelines to law enforcement agencies on the manner and modalities regarding effectively dealing with the organized crime aspect of human trafficking.

Ministry of Home Affairs has issued another Advisory on missing children dated 29th October, 2012 wherein the States / UTs were requested to become a part of a country wide online database on Missing Children named 'Track CHILD' which has already become operational.

An advisory based on the Supreme Court Judgment directing all State Governments / UT Administrations to appoint one Child Juvenile Officers at each police Station in State has also been circulated on 02.12.2011. Directions to set up Special Juvenile Police Units in respective districts in the country have been issued.

Advisory on crime against children dated 14th July, 2010 to all State Governments and UTs Administrations wherein States/UTs have been advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children's parks/play grounds, residential localities/roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls.